

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA(LB.C)/1383(CH)2023

IA(I.B.C)/1364(CH)2023

IA(I.B.C)/1354(CH)2024

In

CP(IB) No. 523/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Sentinel Consultants Pvt. Ltd.

...Petitioner-Financial Creditor

Versus

Nestor HR Services Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 54(1), 60(5), IBC 2016

Order delivered on 05.06.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.07.2024.

Sd/-
Court Officer